GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:412
ANSWERED ON:23.02.2011
CASES REFERRED TO CVC
Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases referred to the Central Vigilance Commission during the year 2009-10 and 2010-11 till 31 January, 2011;
- (b) the number of cases out of them disposed of by the Commission during the said period;
- (c) the number of cases in which the Commission has imposed major penalty, Department-wise; and
- (d) the extent to which the recoveries has been made from such cases?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a)& (b): Year-wise details of cases referred to the CVC and disposed by the CVC are as under:-

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Year Cases referred Cases disposed to the CVC by the CVC

2009 6976 5317

2010 6986 5522
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Jan.,2011 461

(c): The Central Vigilance Commission only tenders its advice in individual cases on a reference received from the Ministries/Departments/ Organizations. It is for the Disciplinary Authority concerned to impose penalty against Charged Officials. Details of punishments imposed by the concerned Disciplinary Authority during 2009 and 2010 in respect of cases where Commission's advice was obtained, are as under:-

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Year Prosecution Major Penalty Minor Penalty Administrative action

2009 225 876 947 381

2010 308 1053 1265 356
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| (d): Details regarding recoveries made in such cases are not centrally maintained. | |
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